IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1907 of 2021

Anil Kumar Verma … Petitioner

Versus

The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None
For the State : None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

Perusal of the record reveals that the petitioner has not mentioned about the criminal antecedent of the petitioner.

The petitioner is directed to file a supplementary affidavit regarding criminal antecedent of the petitioner.

List this case after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Gunjan-